

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 194/2010
This, the 5th day of May, 2010

Hon'ble Shri Justice Shiv Charan Sharma, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)

Hanuman Prasad, aged about 51 years, son of Late Shri Ganga Ram, Address- Bahdruk, Jail Road, Lucknow.

Applicant

By Advocate Sri Praveen Kumar.

Versus

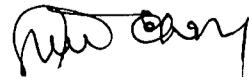
1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur.
2. The Assistant Engineer/Line North Eastern Railway, Ashok Marg, Lucknow.
3. The Divisional Engineer, North Eastern Railway, Ashok Marg, Lucknow.
4. The Senior Divisional Engineer, North Eastern Railway, Ashok Marg, Lucknow.

Respondents

**By Advocate Sri B.B. Tripathi for Sri N.K. Agarwal.
Order (Oral)**

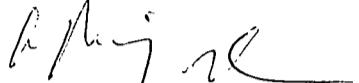
By Hon'ble Shri Justice Shiv Charan Sharma, Member (J)

We have heard Sri Praveen Kumar advocate for the applicant and Sri B.B. Tripathi advocate for the respondents and we have perused the entire material available on record. Learned counsel for the applicant argued that due to absence from duty, a charge sheet was ^{served} ~~submitted~~ to the applicant. Afterwards, when the applicant was fit to resume the duty and after obtaining certificate from the doctor of the Railway Hospital, he resumed the duty but afterwards, again charge sheet was served to the applicant for minor punishment. But instead of awarding minor punishment, major punishment was awarded and this is illegal. Against the order of awarding punishment, the applicant preferred an appeal before the appellate authority and the appellate authority in its turn dismissed the appeal. Against that order of dismissal by the appellate authority, the applicant preferred revision before the revisional authority and the revision is pending before the revisional authority for the last more than 6 months but no decision has been taken by the authority. Learned counsel for the applicant requested and stated that this O.A. may be disposed of finally in case direction is issued to the revisional authority for expediting the disposal of revision within short time fixed by this Tribunal.



Learned counsel for the respondents Sri B.B. Tripathi advocate had no objection for deciding the O.A. with these direction.

Hence, in view of the above, this O.A. is disposed of finally with a direction to the revisional authority to decide the revision of the applicant within a period of 3 months from the date when the copy of this order is received. No costs.


(Dr. A. K. Mishra)

Member (A)


(Justice Shiv Charan Sharma)

Member (J)

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